

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
IB-3267(ND)/2019

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Petitioner/Applicant

M/s Apple Sponge and Power Ltd. & Ors.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 30.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Khalid Abdullah Adv.
For the Respondent : Mr. Gaurav Mitra, Mr. Manohar Malik, Mr. Prateek Chauhan, Ms. Astha Gumber, Advs.

ORDER

Ld. Counsel appears for the Applicant. The order dated 18.04.2024 directing the Applicant to deposit Rs. 1,00,000/- has not yet been complied with.

Ld. Counsel for the Applicant has stated that he has filed an application seeking waiver, which is not listed today.

Mr. Gaurav Mitra, Ld. Counsel appearing for the Corporate Debtor has submitted that a transfer petition bearing No. TA-22/2024 has been filed before the Hon'ble Principal Bench seeking transfer of this case to Court No. II on the ground that a petition under Section 230-232 of the Companies Act bearing No. CA-20/2024 is pending before Court No. II and said transfer application is listed on 17.05.2024.

List the matter **on 21.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay